

(11)

3-11-97

Mr. R.P. Singh, Counsel for the applicant
Mr. V.D. Sharma, Counsel for respondent no. 1
None present for respondent no. 2

Reply by
R-2 not
filed.
MD

Reply has not been filed on behalf
of respondent no. 2. Further two weeks time
is granted to respondent no. 2 for filing
reply.

May be listed for direction on

21-11-97.

R
(Ratan Prakash)
Judicial Member

O. P. SHARMA
Administrative Member

21-11-97

Mr. R.P. Singh, Counsel for the applicant
Mr. S.S. Hazan, Counsel for the respondents no. 1
Mr. V.S. Gurjar, Counsel for respondent no. 2

The learned counsel for the applicant
states that this application has since become
infructuous. It is dismissed as having become
infructuous. No order as to costs.

R
(Ratan Prakash)
Judicial Member

O. P. SHARMA
Administrative Member

Run 9 copy
Bk
26/11
for VS Gurjar Adv.
Recd Copy
S

27/11/97

Copy of order filed
to applicant

Recd -
OK

3206
1-12-97

(336/97)
Central Administrative Tribunal
Certified that the above order is
Required for the purpose of the Act. The Case is
Fit for Disposal To Record.

MD
Deputy to the Record Officer
District Judge, Jaipur